

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.192/SO/2020

Dated:04.05.2020

NOTIFICATION

SUB:- Lockdown in the State of Andhra Pradesh due to out-break and spread of COVID-19 - Continuation of suspension of Judicial and Administrative work in the High Court and Offices under the Administrative control of the High Court (A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee) and Subordinate Courts (including Labour Courts/Tribunals under the control of High Court) in the State of Andhra Pradesh till 17.05.2020 - Regarding.

- REF:-**
1. High Court's Notification dated 24.03.2020 vide ROC No.192/SO/2020.
 2. High Court's Notification dated 26.03.2020 vide ROC No.192/SO/2020.
 3. High Court's Notification dated 15.04.2020 vide ROC No.192/SO/2020.
 4. High Court's Notification dated 21.04.2020 vide ROC No.192/SO/2020.

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The High Court, after taking into consideration the letter of Home Secretary, Government of India in DO 40-10/2020-DM-1(A), dated 03.05.2020 addressed to Chief Secretaries of all States, Order No.40-3/2020-DM-1(A), dated 01.05.2020 of Ministry of Home Affairs, Government of India and G.O.Rt.No.262, HM & FW (B2) Dept., dated 03.05.2020 issued by the Government of Andhra Pradesh, has decided to extend the suspension of Judicial and Administrative work in the High Court, Offices under the Administrative control of the High Court (A.P. State Legal Services Authority, Mediation and Arbitration Centre and High Court Legal Services Committee) and Subordinate Courts (including Labour Courts/Tribunals under the control of High Court) in the State of Andhra Pradesh till 17.05.2020 and to continue the same practice of hearing and disposal of cases in High Court and Subordinate Courts vide Notification dated 21.04.2020.

[Handwritten Signature]
1/c. REGISTRAR GENERAL

[Handwritten Note]
Committed
at 10/5/20

[Handwritten Signature]
15/5/20

OFFICE OF THE PRINCIPAL DISTRICT JUDGE :: KURNOOL.

Dis. No. 1720/Estt/2020.

Dated: 05-05-2020.

The Notification of the Honourable High Court of Andhra Pradesh in R.O.C.No.192/SO/2020, dated 04-05-2020 is **Communicated** to all the Judicial Officers in the Kurnool District with a request to continue the same practice of hearing and disposal of cases issued vide Notification dated 21-04-2020.

B-25/5/2020
I Additional District Judge,
FAC.Principal District Judge,
Kurnool.
AK
GP

To:

All the Judicial Officers in the Kurnool District with a request to communicate the same to their respective bar members and also to affix the copy of the same to their respective Court Notice Boards.

The Secretary, DLSA, Kurnool.

The President, Advocates Bar Association, Kurnool with a request to follow the instructions of the Hon'ble High Court of Andhra Pradesh and also the same communicate to the Advocate bar members.

Note:- Copy of the same can be downloaded from the Official Website of the Prl.District Court, Kurnool as well as from the Official website of Honourable High Court of Andhra Pradesh.